

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA 2355/2003

New Delhi. this the 21st day of October.2003

Hon'ble Shri Shanker Raju. Member (J)

1. Shri Riazul Haq T.No. 2980 TCM
s/o Izharul Haq
R/o village & Post Sardhana.
Meerut.
2. Shri Gazav Singh T.No. 2607 VM(AFV)
s/o Shri Ganga Ram
r/o village Badla. Kaithbada. Meerut.
3. Shri Niyaz Mohd.. T.No. 2995 TCM
s/o Umed Ali r/o village & P.O. Nanoo.
Tehsil Sardhana. Meerut.
4. Shri R.S.S. Raiput P.No. 4442136
LDC S/o Shri Chatter Singh.
R/o vill. & P.O. Tatina. Meerut.
5. Shri Kewal Krishan T.No. 1520 Welder
s/o Lal Chand R/o 63. Govindpuri.
Kanker Khera. Meerut.
6. Shri Chander Bhan Singh. T.No. 1993 Elec.AFV
s/o Attar Singh. R/o vill. & P.O. Mataur.
Meerut.
7. Sh. Munna Prasad. T.No. 2586 VM(AFV)
s/o Bhikari Lal. R/o 886. Malvana. Meerut.
8. Shri Ram Kishan Singh. T.No. 2779 VM
s/o Ram Prasad Singh. R/o H.No. 3.
Nand Puri. Kanker Khera. Meerut.
9. Shri Thakar Prasad. T.No. 2624 VM(AFV)
s/o Sh. Cheraiii Lal.
R/o H.No. 403. New Govindpuri.
Kanker Khera. Meerut.
10. Sh. Pradeep Kumar T.No. 2584 VM(AFV)
s/o Virender Singh.
R/o vill. & P.O. Jatoli. Meerut.
11. Sh. Manoj Sanqha T.No. 14691506 CM
s/o Shri Madho Ram Sagar r/o F. Shastri Nagar.
Meerut.
12. Shri Shanker Singh T.No. 2783.
TCM s/o Kaman Singh. R/o New Govindpuri.
Kanker Khera. Meerut.
13. Shri Dioneswar Singh. T.No. 2462 VM
s/o Late Shri Hem Rai Singh.
R/o Near Natrai Cinema. Sardhana Road.
Meerut.

....Applicants

(By Advocate : Shri V.P.S. Tyagi)

Versus

1. Union of India (through Secretary)
Ministry of Defence, South Block,
New Delhi.
 2. The Director General, EME (Civ.)
MGOS Branch, Army Hqs.
DHQ P.O., New Delhi.
 3. The Controller of Defence Accounts (Army)
Balvedier Complex,
Meerut Cantt.
 4. The Commandant,
510 Army Base Workshop,
Meerut Cantt.
- ... Respondents
- (By Advocate: None)

ORDER (ORAL)

As the case of the applicants is fully covered by a decision rendered by this court in OA No. 2327/2002 decided on 7.5.2003 and the representations made by applicants against the illegal recovery of the L.T.C. reimbursement are yet to be decided, the OA is disposed of with a direction to the respondents to consider the request of the applicants contained in their representations in the light of a decision referred to above (supra) and pass a speaking and reasoned order within a period of three months from the date of receipt of a copy of this order. No costs.

2. A copy of this order be sent to the respondents.

S. Rajm
(Shanker Raju)
Member (J)

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